

Central Administrative Tribunal
Principal Bench: New Delhi.

OA No.2359/93

New Delhi this the 11th Day of November, 1993.

Hon'ble Mr. N.V. Krishnan, Vice-Chairman
Hon'ble Mr. B.S. Hegde, Member (J)

Subhash Chander S/o Shri Birora,
145/7, Railway Colony,
Minto Road,
New Delhi-110002.

...Applicant

(By Advocate Ms. Raman Oberoi)

Versus

1. Union of India through
Secretary, Ministry of
Home Affairs,
North Block,
New Delhi.
2. Director General,
Bureau of Police Research
and Development,
Ministry of Home Affairs,
C.G.O. Complex, Lodhi Road,
New Delhi.
3. Joint Asstt. Director,
Ministry of Home Affairs,
Bureau of Police Research
and Development,
C.G.O. Complex, Lodhi Road,
New Delhi.

...Respondents

O R D E R (ORAL)

(Hon'ble Mr. N.V. Krishnan)

The applicant is aggrieved by the order terminating his service (Annexure A-1). The applicant has filed an appeal dated 22.10.1993 (Annexure A-6) to the second respondent - Director General, Bureau of Police Research and Development, Ministry of Home Affairs, New Delhi. The O.A. has been filed for quashing the impugned Annexure-A-1 order. We have heard the learned counsel. We are of the view that as the appeal has been filed recently, it is pre-mature to file an appli-

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cation. In the circumstance, the learned counsel seeks permission to withdraw the O.A. The permission is granted with liberty to approach the Tribunal again, if so advised, in accordance with law.

B.S. Hegde
(B.S. HEGDE)
MEMBER(J)

N.V. Krishnan
(N.V. KRISHNAN)
VICE-CHAIRMAN

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